

Misc (SC) Case No. 43/2019

ORDER

03.12.2021

This is an application u/s 372 of Indian Succession Act, 1925 filed by petitioners, 1. Sri Deepak Keot, 2. Sri Krishna Keot and 3. Miss Mousumi Keot, for issuance of Succession Certificate in respect of deposits left behind by their father Lt. Anand Keot.

From a perusal of the petition and the affidavit filed by the petitioners it is revealed that an amount of Rs.1,02,292.02 is lying in the PF account No. 1641 maintained through Mohanbari T.E. under Dhelakhat Tea Company Ltd.

After going through the contents of the petition, it appears that, the deceased Late Anand Keot expired on 21.06.2018 leaving behind the petitioners. It has been further stated that the wife of Anand Keot, Pre deceased their father, having expired on 21.06.2018.

The petitioner No.1 has appeared and filed an affidavit along with the death certificate of Late Anand Keot as Ext 1, death certificate of his mother Sunita Keot as Ext. 2, Legal heir certificate as Ext.3, the letter issued by Mohanbari T.E./Dhelakhat Tea Company Ltd. as Ext. 4. The Petitioner No.2 and 3 are present stated that they have no any objection if succession certificate is granted in the name of Petitioner No.1.

Notices were issued as per Rule and duly served. None has appeared and filed any objection. It has been stated in the petition that the deceased had made no Will and no application has been made in any Court for grant of succession certificate in favour of the petitioner in respect of the deposit left by the deceased or for probate.

Misc (SC) Case No. 43/2019

It has also been stated that there is no impediment u/s 370 of Indian Succession Act, 1925 to grant succession certificate in the name of the petitioner.

Accordingly the petition is allowed. Issue succession certificate in favour of the petitioner Sri Deepak Keot in respect of an amount of 1,02,292.02 is lying in the PF account No. 1641 maintained through Mohanbari T.E. under Dhelakhat Tea Company Ltd, on payment of requisite court fee and on furnishing indemnity bond.

The instant case is accordingly disposed of.

Consign the record of the case to the record room.

District Judge
Dibrugarh